

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 2788
TO BE ANSWERED ON 15.12.2021**

MANDATORY POSSESSION OF COUNTER TICKET

**†2788. SHRI SUMEDHANAND SARASWATI:
SHRI SUNIL KUMAR SINGH:
SHRI DEVJI M. PATEL:
SHRI PRADEEP KUMAR SINGH:
SHRIMATI RANJEETA KOLI:
SHRI DIPSINH SHANKARSINH RATHOD:**

Will the Minister of RAILWAYS be pleased to state:

- (a) whether in spite of having confirmed ticket and name in the railway passenger chart while travelling in train, the passenger is likely to pay fine equal to the full fare of ticket if not in possession of original copy of counter ticket;**
- (b) if so, whether any amendment is proposed to be made in the said rule;**
- (c) whether the Government proposes to make provision for exempting the passenger from showing the original ticket on production of valid identity card with the SMS received after preparation of chart for all the tickets such as counter ticket and tatkal counter ticket; and**
- (d) if not, the reasons therefor?**

ANSWER

**MINISTER OF RAILWAYS, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY**

(SHRI ASHWINI VAISHNAW)

- (a) No, Sir. A passenger having confirmed/ Reservation Against Cancellation (RAC) ticket booked from Passenger Reservation System (PRS) counter, whose name appears in the reservation chart and is able to produce prescribed original proof of identity but is unable to produce valid travel authority/ ticket is not required to pay fine. Such passenger**

is charged full fare including reservation charges and no excess charge is realized in such case.

(b) No, Sir.

(c) & (d) Although no such decision has been taken yet, improvement in computerised PRS with a view to facilitate passengers, is a continuous and ongoing exercise.
